GOVERNMENT OF INDIA SHIPPING LOK SABHA

UNSTARRED QUESTION NO:7288

ANSWERED ON:21.05.2012

DOMESTIC DREDGING COMPANIES

Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao;Wankhede Shri Subhash Bapurao

Will the Minister of SHIPPING be pleased to state:

- (a) the details of the Indian and International companies engaged in dredging work in the sea alongwith the dredger in their possession:
- (b) whether a number of cases of irregularities against some domestic dredging companies are pending with the Government;
- (c) if so, the details thereof and decision taken by the Government thereon;
- (d) whether the delay in taking a final decision in such cases has created more opportunities for foreign dredging companies; and
- (e) if so, the reasons for the delay and the steps being taken by the Government for the expeditious disposal of the said cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K. VASAN)

- (a): A statement showing the details of the Indian and International companies engaged in dredging work in the sea alongwith the dredger in their possession is annexed.
- (b) & (c): Indian dredging companies who charter foreign dredgers require a Specified Period Licence from the Directorate General of Shipping and the company has to follow certain guidelines issued by the Directorate General of Shipping for obtaining the Licence. M/s Jaisu Shipping Pvt. Ltd. has chartered one dredger without following the prescribed guidelines for which a show-cause notice has been issued by Directorate General of Shipping.
- (d): No, Madam
- (e): Does not arise.